

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT)(CH)(Ins) No.152 of 2021 (IA Nos.303, 304, 460
and 465 of 2021)
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 26.03.2021 in IA No.87/2020,
IA No.154/2020 & IA No.106/2021 in CP (IB) No.08/9/HDB/2019
passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Hyderabad Bench, Hyderabad)

In the matter of:

G. Suresh	... Appellant
V	
Nethi Mallikarjuna Setty	... Respondent

Present :

For Appellant	: Ms. Ramya, Advocate
For Respondent	: Mr. Shabbeer Ahmed, Advocate for R3

ORDER
(VIRTUAL MODE)

12.07.2022: The Representing Counsel Ms. Ramya (for Mr. Aditya Reddy, the Learned Counsel for the Appellant on ‘record’) for the Appellant informs this ‘Tribunal’ that the ‘subject matter’ of the instant Company Appeal (AT)(CH)(Ins) No.152 of 2021 is ‘settled amicably’ out of the ‘Tribunal’ and hence, seeks permission from this ‘Tribunal’ to withdraw the same. Acceding

to the said request, the instant Company Appeal (AT)(CH)(Ins) No.152 of 2021 is **‘dismissed’** as **‘withdrawn’**. No **Costs**.

The connected IA Nos.303, 304, 460 and 465 of 2021 are **Closed**.

[Justice M. Venugopal]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

ghk/tm